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क्षेत्रीय कार्यालय—उपप्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail: roghaziabad@uppcb.in

संदर्भ संख्या : 593 /OA-248/23/2023

दिनांक 13/2/2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Report of the Joint Committee in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 13.04.2023 in OA No-248/2023 Varun Gulati Versus State of Uttar Pradesh & Ors.

Respected Sir,

With reference to the above-mentioned subject the Joint Committee carried out inspections in compliance of Hon'ble National Green Tribunal, order dated 13.04.2023 in OA No-248/2023 Varun Gulati Versus State of Uttar Pradesh & Ors. Joint Committee's report is hereby submitted for kind perusal and necessary action please.

Enclosure: Joint report.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
3. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

क्षेत्रीय कार्यालय : आई०एन०एस०-२, सेक्टर-१६, वसुन्धरा, गाजियाबाद-२०१०१२ फोन-०१२०-४१६०१०८
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ २२६०१०

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 248 OF 2023**

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Uttar Pradesh & Ors.

...Respondent(s)

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FILED BY


(Vikas Mishra)
Regional Officer
UPPCB, Ghaziabad

1. Background

The applicant Shri Varun Gulati has filed an application in Hon'ble National Green Tribunal and alleged that Grievance in this application is against operation of dyeing industries in Roop Nagar, Arya Nagar and Tronica City of Loni area, Ghaziabad, U.P. in violation of environmental norms.

In view of said allegations, Hon'ble NGT had passed following order dated 13.04.2023: -

"5...Since it is stated that in violation of above understanding given to the Tribunal, the units are being allowed to operate against environmental norms, we consider it necessary to require a joint Committee of CPCB, State PCB and District Magistrate, Ghaziabad to verify facts and take remedial action, following due process of law. State PCB will be the nodal agency for coordination and compliance.

6. The joint Committee may verify number of industries in operation with consent compliance status, status of CETP and mode of disposal of effluents. It may also ascertain status of compliance of the order of the Tribunal dated 08.08.2019....."

In compliance of orders of Hon'ble Tribunal, State Board being the nodal agency coordinated with Central Pollution Control Board, New Delhi and District Administration, Ghaziabad. The said unit and nearby area was inspected by the Joint Committee comprising of City Magistrate, Tehsil Loni, Ghaziabad & Nayab Tehsildar, Loni, Ghaziabad, Shri Rishabh Srivastava, Scientist-C, Central Pollution Control Board, New Delhi & Navneet Kumar Pandey, Assistant Environment Engineer, Uttar Pradesh Pollution Control Board, Ghaziabad and team of Regional Laboratory, Ghaziabad for purpose of water sample collection on 13.06.2023 & 14.06.2023.

2. Inspection Report and Findings: **43**

In compliance of directions of Hon'ble Tribunal, dated 13.04.2023, the units were inspected by the Joint Committee on 13.06.2023 & 14.06.2023. In 19 dyeing industries in Roop Nagar, Arya Nagar and Tronica City of Loni area, Ghaziabad, U.P. The inspection report is as follows: -

1) Details about the Unit i.e. NISHA PRINTS, A-11, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Jeans-600 pcs/day & Screen Printing on Clothes - 200 Mtr/day. At the time of inspection, the unit was found in operation. The details of the unit are as follows:

| General Information | | |
|--|--|---|
| 1. | Raw material | Grey Jeans-600 pcs/day, Fabrics for screen Printing-200 mtr/day |
| 2. | Consented production capacity | Dyeing & Washing of Jeans- 600 pcs/day Screen Printing on Clothes - 200 Mtr/day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 27 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Applied |
| 5 | Consented wastewater discharge (KLD) | Industrial - 26 KLD Domestic - 01 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has consent with validity up to 31.12.2024. <i>Annexure-I.</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 600 Kg/hr Bio Mass is used as fuel in the boiler. Dust collector system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10. | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 2 MT/Year |
| 11 | Nature of waste | Chemical |

| | | |
|--|-----------------------|-----------------|
| 12. | Facility for disposal | 44 Through TSDF |
| <p>Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent are found within prescribed norms.</p> | | |
| <p>Observation:</p> <p>i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024.</p> <p>ii. At the time of inspection unit was found operational.</p> | | |

2) **Details about the Unit i.e. LAKSHYA ENTERPRISES, (Old Name Shikha Enterprises), A-44, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.**

The UPPCB has granted Consent for Dyeing & Washing of Jeans-400 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow:

| General Information | | |
|---|--|--|
| 1. | Raw material | Grey Jeans & Readymade Garment-400 pcs/day, Dyes & Colour, Common Salt, Hydrogen Peroxide, Detergent, Caustic Soda, Soda Ash etc. |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-400 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 23 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Applied |
| 5 | Consented wastewater discharge (KLD) | Industrial - 22 KLD Domestic - 0.6 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-2.</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises of Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 8 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 300 Kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |

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|---|------------------------|--|
| 9 | Quantity of ETP sludge | 45 As per records provided by the unit, average sludge generation was 2 MT/Year |
| 10 | Nature of waste | Chemical |
| 11 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. | | |
| ii. At the time of inspection unit was found operational. | | |

3) Details about the Unit i.e. JAI MAA GARMENTS A-16, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Jeans-500 PCS/Day.

At the time of inspection unit was found in operation. The details of the unit are as follow:

| General Information | | |
|---|--|---|
| 1. | Raw material | Grey Jeans & Readymade Garment-500 pcs/day, Dyes & Colour, Common Salt, Hydrogen Peroxide, Detergent, Caustic Soda, Soda Ash etc. |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-500 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 25 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Applied |
| 5 | Consented wastewater discharge (KLD) | Industrial - 24 KLD Domestic - 1.0 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-3.</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 300 Kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |

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|---|------------------------|--|
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 2 MT/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. | | |
| ii. At the time of inspection unit was found operational. | | |

4) Details about the Unit i.e. RISHABH ENTERPRISES A-60,, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Jeans-300 PCS/Day. At the time of inspection unit was found non-operational due to unit was under construction/renovation. The details of the unit are as follow:

| General Information | | |
|--|--|---|
| 1. | Raw material | Grey Jeans & Readymade Garment-300 pcs/day, Dyes & Colour, Common Salt, Hydrogen Peroxide, Detergent, Caustic Soda, Soda Ash etc. |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-300 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 10 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 30.10.2027. |
| 5 | Consented wastewater discharge (KLD) | Industrial - 8.0 KLD Domestic - 0.3 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-4</i> |
| 7 | ETP details | No ETP was found during inspection. |
| 8 | Mode of Effluent disposal | N.A. |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 0.250 TPH Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 3.0 MT/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for storage/ disposal / treatment | Storage area has been provided for ETP sludge and other wastes. |
| Water Pollution: During inspection no sample was collected. | | |

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Observation:

- i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024.
- ii. At the time of inspection unit was found non-operational due to unit was under construction/renovation.
- iii. Unit has submitted a letter on 03.10.2020 for temporary closing of unit.
- iv. Direction has been issued vide Board letter No H-57080/C-1/Water/G-410/2020 dated 08.01.2021 Water (Prevention of Control of Pollution) Act, 1974 u/s -33A for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board"

5) **Details about the Unit i.e., Rekha Enterprises, B-81, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.**

The UPPCB has granted Consent for Dyeing & Washing of Jeans-800 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow:

| General Information | | |
|--|--|---|
| 1. | Raw material | Dyes & Colour, Common Salt, Hydrogen Peroxide, Detergents, Caustic Soda, Soda Ash etc-250 Kg/Day & Grey Jeans & Readymade Garments-800 Pieces/Day |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-800 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 40 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 30.10.2027. |
| 5 | Consented wastewater discharge (KLD) | Industrial - 35 KLD Domestic -1.2 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-5</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 0.6 TPH Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 3.0 MT/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from | | |

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| inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms. |
| Observation: |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. |
| ii. At the time of inspection unit was found operational. |

6) **Details about the Unit i.e. Roopal washing, 17A, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.**

The UPPCB has granted Consent for Dyeing & Washing of Jeans-400 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow: The details of the unit are as follow:

| General Information | | |
|---|--|---|
| 1. | Raw material | Dyes & Colour, Common Salt, Hydrogen Peroxide, Detergents, Caustic Soda, Soda Ash etc-250 Kg/Day & Grey Jeans & Readymade Garments-400 Pieces/Day |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-400 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 30 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 30.10.2027 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 22 KLD Domestic -0.6 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-6</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter etc. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 0.8 TPH Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 3.0 MT/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms. | | |

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|---------------------|--|
| Observation: | |
| i. | The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. |
| ii. | At the time of inspection unit was found operational. |

7) Details about the Unit i.e. Rajput Industries, A-77, Roop Nagar Industrial Area, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Jeans-1000 PCS/Day. At the time of inspection unit was found non-operation due to production work. The details of the unit are as follow:

| General Information | | |
|--|--|---|
| 1. | Raw material | Readymade Garment, dyes, chemicals etc |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-1000 pcs/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 40 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Applied |
| 5 | Consented wastewater discharge (KLD) | Industrial - 35 KLD Domestic -1.2 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-7</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 300 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 3.0 MT/Year |
| 11. | Nature of waste | Chemical |
| 12. | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected | | |
| Observation: | | |
| i. | The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. | |
| ii. | At the time of inspection unit was found non-operational due to no production. | |

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- iii. Recommendation sent to provide letter dated 10.07.2023 for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board"

8) **Details about the Unit i.e. Sidra washing, Plot No-8, Khasra No-96/3, Arya Nagar Industrial Area, Loni, Ghaziabad, U.P.**

The UPPCB has granted Consent for Dyeing & Washing of Jeans-300 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow: The details of the unit are as follow:

| General Information | | |
|---|--|---|
| 1. | Raw material | Readymade Garment, Dyes, Chemicals, etc. |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-300 pcs/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/ day) | Borewell-01 Nos 20 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 19.02.2028 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 14 KLD Domestic -0.7 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2026. <i>Annexure-8</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter etc. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 350 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 1.5 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis, Parameter of treated effluent found within prescribed norms. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. | | |
| ii. At the time of inspection unit was found operational. | | |

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9) Details about the Unit i.e. Vinay Dyeing and Washing, Plot No-3, Khasra No-96/3, Arya Nagar Industrial Area, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Jeans-300 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow: The details of the unit are as follow:

| General Information | | |
|---|--|---|
| 1. | Raw material | Readymade Garment, Dyes, Chemicals, etc. |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-300 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 15 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 24.01.2025 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 14 KLD Domestic -0.7 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2027. <i>Annexure-9</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter etc. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 250 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 1.5 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. | | |
| ii. At the time of inspection unit was found operational. | | |

10) Details about the Unit i.e. Gazi Dyeing, Plot No-45, Rural Industrial Area, Loni, Ghaziabad, U.P.

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The UPPCB has granted Consent for Dyeing & Washing of Jeans-450 PCS/Day.

At the time of inspection unit was found non-operation due to no production work.

The details of the unit are as follow:

| General Information | | |
|--|--|---|
| 1. | Raw material | Readymade Garment, dyes, chemicals etc |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-450 pcs/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Bore well - 01 Nos 10 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 30.12.2027 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 8 KLD Domestic -0.5 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2024. <i>Annexure-10</i> |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter etc. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 350 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | .As per records provided by the unit, average sludge generation was 1 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. | | |
| ii. At the time of inspection unit was found non-operational due to no production. | | |
| iii. Recommendation sent to HO vide letter dated 30.06.2023 for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board" | | |

11) Details about the Unit i.e. Anish Washing, Plot No-96/3, Arya Nagar Industrial Area, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Jeans-500 PCS/Day.

At the time of inspection unit was found in operation. The details of the unit are as follow:

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| General Information | | |
|---|--|---|
| 1. | Raw material | Readymade Garment, dyes, chemicals etc |
| 2. | Consented production capacity | Dyeing & Washing of Jeans-500 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 22 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 20.09.2027 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 18 KLD Domestic -0.5 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2027. Annexure-11 |
| 7 | ETP details | The Unit has ETP for treatment of polluted effluent generated from process. The unit comprises Screen Chamber, Equalization Tank/Collection tank, Reaction tank, Tube Settler, Buffer Tank, Sludge Drying Beds, Sand Filter, Activated Carbon Filter. |
| 8 | Mode of Effluent disposal | Through ETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 350 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | i. As per records provided by the unit, average sludge generation was 2 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| <p>Water Pollution: During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of ETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms.</p> <p>Observation:</p> <p>i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024.</p> <p>ii. At the time of inspection unit was found operational.</p> | | |

12) Details about the Unit i.e. ARADHYA GARMENT G-121, Sector-D1, Tronica City, LoniGhaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Readymade Garment-2000 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow:

| General Information | | |
|---|-------------------------------|--|
| 1. | Raw material | Garment, Dyes and Common Salts, Detergent, Tinopal etc |
| 2. | Consented production capacity | Dyeing & Washing of Readymade Garment-2000 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |

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| | | |
|--|--|---|
| 3 | Freshwater source & consumption (kl/day) | Borewell-02 Nos 90 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 16.12.2026 |
| 5 | Consented wastewater discharge (KLD) | Industrial – 80 KLD Domestic –1.6 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2026. <i>Annexure-12</i> |
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The units are Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB etc. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 800 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 6 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| <p>Water Pollution: During inspection, all PETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of PETP and deposited in Regional Laboratory, Ghaziabad for analysis. Parameter of treated effluent found within prescribed norms.</p> <p>Observation:</p> <ol style="list-style-type: none"> i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. ii. At the time of inspection unit was found operational. | | |

13) Details about the Unit i.e. Rukmani Crafts, Plot No K-26, Sector-D1, Tronica City, LoniGhaziabad, U.P.

The UPPCB has granted Consent for Stitching, Dyeing & Washing of Readymade Garment-1000 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow:

| General Information | | |
|--|---|--|
| 1. | Raw material | Fabrics and Accessories, Dyes and Common Salts, Detergent, Tinopal etc |
| 2. | Consented production capacity | Dyeing & Washing of Readymade Garment-1000 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 95 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 02.07.2026 |
| 5 | Consented wastewater discharge (KLD) | Industrial – 95 KLD Domestic –1.6 KLD |

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| | | |
|--|--|--|
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2026. <i>Annexure 13</i> |
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The unit Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 1000 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 6 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| <p>Water Pollution: During inspection, all PETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of PETP and deposited in Regional Laboratory, Ghaziabad for analysis, Parameter of treated effluent found within prescribed norms.</p> <p>Observation:</p> <ol style="list-style-type: none"> i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. ii. At the time of inspection unit was found operational. | | |

14) Details about the Unit i.e. Shri Ghanshyam Textiles, Plot No K-19, Sector-D1, Tronica City, Loni, Ghaziabad, U.P.

The UPPCB has granted Consent for Dyeing & Washing of Fabric-1000 KG/Day. At the time of inspection unit was found in non-operation. The details of the unit are as follow:

| General Information | | |
|--|---|--|
| 1. | Raw material | Fabrics and Accessories, Dyes and Common Salts, Detergent, Tinopal etc |
| 2. | Consented production capacity | Dyeing & Washing of Fabric-1000 KG/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 30 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 02.07.2026 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 23 KLD Domestic -0.9 KLD |
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2023. <i>Annexure-14</i> |

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| | | |
|---|--|--|
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The unit Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 1000 kg/hr Bio Mass is used as fuel in the boiler. Dust collector installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 1.5 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected. | | |
| Observation: | | |
| <ul style="list-style-type: none"> i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. ii. At the time of inspection unit was found non-operational. iii. Direction issued by Board letter dated 25.02.2022 for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board" | | |

15) Details about the Unit i.e. RAJ DYEING, G-76, Sector-D1, Tronica City, LoniGhaziabad, U.P.

The UPPCB has granted Consent for Dyeing, Bleaching and Washing of Garment-600 PCS/Day. At the time of inspection unit was found in operation. The details of the unit are as follow:

| General Information | | |
|--|---|---|
| 1. | Raw material | Garment, Dyes, Dyeing chemicals, Bleaching Powder, Caustic Soda, Soda Ash, Detergent, etc |
| 2. | Consented production capacity | Dyeing, Bleaching and Washing of Garment-600 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 25 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 02.07.2026 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 19 KLD Domestic -0.9 KLD |

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| | | |
|--|--|--|
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2026. Annexure-15 |
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The unit Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 800 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 6 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| <p>Water Pollution: During inspection, all PETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet & outlet of PETP and deposited in Regional Laboratory, Ghaziabad for analysis, Parameter of treated effluent found within prescribed norms.</p> <p>Observation:</p> <ol style="list-style-type: none"> i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. ii. At the time of inspection unit was found operational. | | |

16) Details about the Unit i.e. N.S. DYING, G-104, Sector -D1, Tronica City, Loni, Ghaziabad, U.P

The UPPCB has granted Consent for Washing and Dyeing of Readymade of Garment-1500 PCS/Day. At the time of inspection unit was found non-operation. The details of the unit are as follow:

| General Information | | |
|--|---|--|
| 1. | Raw material | Garment, Dyes, Dyeing chemicals, Bleaching Powder, Caustic Soda, Soda Ash, Detergent, etc. |
| 2. | Consented production capacity | Washing and Dyeing of Readymade of Garment-1500 PCS/Day. |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-02 Nos 90 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 02.07.2026 |

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| | | |
|---|--|--|
| 5 | Consented wastewater discharge (KLD) | Industrial - 80 KLD Domestic -3.5 KLD |
| 6 | Consolidated consent | The Unit has obtained consent with validity up to 31.12.2026. <i>Annexure- 16</i> |
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The unit Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB etc. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 01 TPH Bio Mass is used as fuel in the boiler. Dust collector installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 06 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected. | | |
| Observation: | | |
| <ul style="list-style-type: none"> i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2026. ii. At the time of inspection unit was found non-operational. iii. Recommendation sent t HO vide letter dated 30.06.2023 for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board" | | |

17) Details about the Unit i.e. Krish Garments, G-109, Sector -D1, Tronica City, Loni, Ghaziabad, U.P

The UPPCB has granted Consent for Washing and Dyeing of Readymade of Garment-600 PCS/Day. At the time of inspection unit was found non-operation. The details of the unit are as follow:

| General Information | | |
|--|---|--|
| 1. | Raw material | Garment, Dyes, Dyeing chemicals, Bleaching Powder, Caustic Soda, Soda Ash, Detergent, etc. |
| 2. | Consented production capacity | Washing and Dyeing of Readymade of Garment-600 PCS/Day. |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 25 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted up to 16.02.2027 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 18 KLD Domestic -0.9 KLD |

| | | |
|---|--|--|
| 6 | Consolidated consent (Air & Water) | The Unit has obtained consent with validity up to 31.12.2026. <i>Annexure-17</i> |
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The unit Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 500 kg/hr Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 0.3 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected. | | |
| Observation: | | |
| <ul style="list-style-type: none"> i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2024. ii. At the time of inspection unit was found non-operational. iii. Closure order issued vide HO letter H-81057/C-1/Water/G-551/2022 dated 13.09.2022. | | |

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18) Details about the Unit i.e. Tushar Garments, G-113, Sector-D1 (P3), Tronica City, Loni, Ghaziabad, U.P

The UPPCB has granted Consent for Dyeing and Washing of Readymade of Garment-500 PCS/Day. At the time of inspection unit was found non-operation. The details of the unit are as follow:

| General Information | | |
|--|--|--|
| 1. | Raw material | Garment, Dyes, Dyeing chemicals, Bleaching Powder, Caustic Soda, Soda Ash, Detergent, etc. |
| 2. | Consented production capacity | Dyeing and Washing of Readymade of Garment-500 PCS/Day |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 30 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 16.02.2027 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 20 KLD Domestic -1.5 KLD |
| 6 | Consolidated consent (Air & Consent) | The Unit has obtained consent with validity up to 31.12.2026. <i>Annexure-18</i> |
| 7 | ETP details | No PETP installed |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | No Boiler found |
| Information pertaining to ETP sludge and other solid waste | | |
| 10 | Quantity of ETP sludge | As per records provided by the unit, average sludge generation was 06 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2026. | | |
| ii. At the time of inspection unit was found non-operational. | | |
| iii. Recommendation sent to HO vide letter dated 30.06.2023 for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board" | | |

19) Details about the Unit i.e. S.D. Garments, I-2, Sector-D1 (P3), Tronica City, Loni, Ghaziabad, U.P

The UPPCB has granted Consent for Dyeing and Washing of Readymade of Garment-500 PCS/Day. At the time of inspection unit was found in non-operation. The details of the unit are as follow:-

| |
|----------------------------|
| General Information |
|----------------------------|

| | | |
|--|--|--|
| 1. | Raw material | 61 Garment, Dyes, Dyeing chemicals, Bleaching Powder, Caustic Soda, Soda Ash, Detergent, etc. |
| 2. | Consented production capacity | Dyeing and Washing of Readymade of Garment-500 PCS/Day z |
| Information pertaining to water consumption and wastewater generation | | |
| 3 | Freshwater source & consumption (kl/day) | Borewell-01 Nos 30 KLD |
| 4 | Status of NOC from CGWA for ground water extraction | Granted upto 18.12.2024 |
| 5 | Consented wastewater discharge (KLD) | Industrial - 30 KLD Domestic -0.8 KLD |
| 6 | Consolidated consent (Air & Consent) | The Unit has obtained consent with validity up to 31.12.2023. <i>Annexure-19</i> |
| 7 | ETP details | The Unit has PETP for treatment of polluted effluent generated from process. The unit Bar Screen, Equalization tank, Reaction tank, Tube Settler, Buffer tank, MGF, ACF and SDB etc. |
| 8 | Mode of Effluent disposal | Through CETP via PETP |
| Information pertaining to Air Pollution | | |
| 9 | Source of Air Pollution, details of fuel and status of APCDs | The Unit has one boiler of capacity 01 TPH Bio Mass is used as fuel in the boiler. Water Media system is installed with boiler. |
| Information pertaining to PETP sludge and other solid waste | | |
| 10 | Quantity of PETP sludge | As per records provided by the unit, average sludge generation was 02 T/Year |
| 11 | Nature of waste | Chemical |
| 12 | Facility for disposal | Through TSDF |
| Water Pollution: During inspection no sample was collected. | | |
| Observation: | | |
| i. The unit has valid consent under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2023. | | |
| ii. At the time of inspection unit was found non-operational. | | |
| iii. Recommendation sent to HO vide letter dated 30.06.2023 for "The unit should be kept closed and the operation of the unit should be operated only after seeking permission from the State Board" | | |



(N.K. Pandey)
Assistant Environment
Engineer, UPPCB, Ghaziabad



(Rishabh Srivastava)
Scientist-C, CPCB, Delhi



(Shubhangi Shukla)
City Magistrate,
Ghaziabad



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ANNEXURE-1

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176214/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 20/02/2023

To,

M/s

NISHA PRINTS

Plot No. A-11, Roop Nagar Industrial Area, LLoni, Distt- Ghaziabad,
201102

Application Id-
19602633

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NISHA PRINTS** located at **Plot No. A-11, Roop Nagar Industrial Area, LLoni, Distt- Ghaziabad, 201102.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NISHA PRINTS **granted for the period from 20/02/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---|---------------|-------------|
| 1 | Dyeing and Washing of Jeans 600 Pcs/day | 600 | Numbers/Day |
| 2 | Screen printing on cloths 200 meter/day | 200 meter/day | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1.0 KLD | Septic Tank | |
| Industrial | 26 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|---------------------------|-------------------|----------|--------------------|--------------------------------------|
| 1 | Baby Boiler 600 Kg/hr | Bio Briquette/PNG | 1 | Particulate Matter | 15 meter from GL with dust collector |
| 2 | DG sets 60 KVA and 15 KVA | HSD | 1 | Sulphur Dioxide | As per EP Act 1986 |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------------------------|
| 1 | 1 | Particulate Matter | As per applicable standards |
| 2 | 2 | Sulphur Dioxide | As per applicable standards |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

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Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it after treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of

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- unit.
- 22- Unit shall install PTZ camera at all air/water effluent/emission generation points and connected to UPPCB control room.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall use only approved fuel as per CAQM direction no. 65.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure compliance of CPCB Charter.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

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by VIVEK ROY
ROY Date:
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Copy to:

Regional Officer, UPPCB, Ghaziabad.

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ROY Date:
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67 ANNEXURE-2

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176226/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 20/02/2023

To,

M/s

LAKSHYA ENTERPRISES (old Name Shikha Enterprises)

A-44, Roop Nagar Industrial Area, Loni,GHAZIABAD,201102

**Application Id-
19603203**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **LAKSHYA ENTERPRISES (old Name Shikha Enterprises)** located at **A-44, Roop Nagar Industrial Area, Loni,GHAZIABAD,201102**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **LAKSHYA ENTERPRISES (old Name Shikha Enterprises)** **granted for the period from 20/02/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|---|----------|-------------|
| 1 | Dyeing and Washing of Jeans 400 Pcs/day | 400 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 0.6 KLD | Septic Tank | |
| Industrial | 22 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|---------------------------|---------------------------|----------|--------------------|--------------------------------------|
| 1 | Baby Boiler 600 Kg/hr | Biomass/Bio briquette/PNG | 1 | Particulate Matter | 15 meter from GL with dust collector |
| 2 | DG sets 60 KVA and 15 KVA | HSD | 1 | Sulphur Dioxide | As per EP Act 1986 |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-----------------------------|
| 1 | 1 | Particulate Matter | As per applicable standards |
| 2 | 2 | Sulphur Dioxide | As per applicable standards |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly. Unit shall comply with Charter prepared by CPCB.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it after treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.

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ANNEXURE-2

- 22- Unit shall install PTZ camera at all air/water/effluent/emission generation points and connected to UPPCB control room.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall use only approved fuel as per CAQM direction no. 65.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

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by VIVEK ROY
Date: 2023.02.20
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Copy to:

Regional Officer, UPPCB, Ghazibad.

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by VIVEK ROY
Date: 2023.02.20
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72 ANNEXURE-3

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176111/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 21/02/2023

To,

M/s

JAI MAA GARMENTS

**Plot No. A-16, Roop Nagar Industrial Area, Loni,
Ghaziabad,GHAZIABAD,201102**

**Application Id-
19587813**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **JAI MAA GARMENTS** located at **Plot No. A-16, Roop Nagar Industrial Area, Loni, Ghaziabad,GHAZIABAD,201102.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **JAI MAA GARMENTS** granted for the period from **23/01/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-----------------------------|----------|-------------|
| 1 | Dyeing and Washing of Jeans | 500 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1 KLD | Septic Tank | |
| Industrial | 24 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

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dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|----------------|----------|--------------------|----------------------------|
| 1 | 600 KG/Hour Baby Boiler | Briquette/P NG | 1 | Particulate Matter | 12 meter from ground level |
| 2 | 62 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

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7. In compliance to the G.O 1011/81-7-2021-09 (Wm)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

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- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner

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that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

35- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

36- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

37- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

38- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

39- All conditions imposed in earlier issued consent will remain the same.

VIVEK ROY
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by VIVEK ROY
Date: 2023.02.21
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C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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by VIVEK ROY
Date:
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U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 76184/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2019

Dated : 20/02/2020

To ,

Shri RAJ KUMAR MEHTA
M/s RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works)
A-60, Roop Nagar Industrial Area, Loni, Distt_ Ghaziabad,GHAZIABAD,201102
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works)

Reference Application No. 6709098

Dated : 20/02/2020

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works). under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

Ashok
Kumar
Tiwari

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by Ashok Kumar
Tiwari
Date: 2020.02.20
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For and on behalf of U.P. Pollution Control Board

**C.E.O
C-1**

**Enclosed : As above
(condition of consent):**

Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

Ashok
Kumar
Tiwari

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by Ashok Kumar
Tiwari
Date: 2020.02.20
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**C.E.O
C-1**

Dated : 20/02/2020

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing & Washing of garments (Jeans) -300 Pcs/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------|--------------|-----------|--------------------|---|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 0.25 TPH | Coal | 1 | Particulate Matter | 12 mt.stack from G.L with dust collection system settling chamber |
| 2 | D.G Set 25 KVA | HSD | 2 | Sulphur Dioxide | minimum 1 mt. above nearest roof |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|----------|--------------------|-----------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per E.P Rules 1986 |
| 2 | 2 | Sulphur Dioxide | As per E.P Rules 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

Issued with the permission of competent authority .

Ashok
Kumar
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by Ashok Kumar
Tiwari
Date: 2020.02.20
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For and on behalf of U.P. Pollution Control Board .

C.E.O

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80

U.P. Pollution Control Board

CONSENT ORDER

Ref No. - 76186/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2019

Dated : 20/02/2020

To ,

Shri RAJ KUMAR MEHTA
M/s RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works)
A-60, Roop Nagar Industrial Area, Loni, Distt_ Ghaziabad,GHAZIABAD,201102
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works)

Reference Application No :6709482

Dated :20/02/2020

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works) is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Ashok
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by Ashok Kumar
Tiwari
Date: 2020.02.20
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For and on behalf of U.P. Pollution Control Board

C.E.O
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**Enclosed : As above
(condition of consent):**

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by Ashok Kumar
Tiwari
Date: 2020.02.20
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Copy to: Regional Office, U.P. Pollution Control Board, Ghaziabad

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U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RISHABH ENTERPRISES (Old name : Ms Shashi Washing Works) vide

Consent Order No. 6709482/ Water

Dated : 20/02/2020

CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of Dyeing and washing of jeans 300 pieces per day.
- The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|------------------|--------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 0.3 KLD | Septic Tank |
| 2 | Industrial | 8 KLD | ETP |

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 0.3 KLD |

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|-----------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per E.P Rules 1986 |
| 2 | BOD | As per E.P Rules 1986 |
| 3 | COD | As per E.P Rules 1986 |
| 4 | Oil & Grease | As per E.P Rules 1986 |
| 5 | Quantity of Discharge | 8 KLD |

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.

8. The treated domestic and industrial effluent (b) mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .

Specific Conditions:

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimise freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2019 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority .

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by Ashok
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Kumar Date:
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Tiwari

For and on behalf of U.P. Pollution Control Board .

C.E.O
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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176013/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 21/02/2023

To,

M/s

REKHA ENTERPRISES

B-81, Roop Nagar Industrial Area, Loni,GHAZIABAD,201102

**Application Id-
19571278**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **REKHA ENTERPRISES** located at **B-81, Roop Nagar Industrial Area, Loni,GHAZIABAD,201102**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA REKHA ENTERPRISES granted for the period from **22/01/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-----------------------------|----------|-------------|
| 1 | Dyeing and Washing of Jeans | 800 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1.2 KLD | Septic Tank | |
| Industrial | 35 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|---------------------------|----------|--------------------|----------------------------|
| 1 | 0.6 TPH Baby Boiler | Bio Briquette/Biomass/PNG | 1 | Particulate Matter | 15 meter from ground level |
| 2 | 62 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.

- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

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- 24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 35- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 36- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 37- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 38- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 39- All conditions imposed in earlier issued consent will remain the same.

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2023.02.21
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**CEO
C-1.**

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2023.02.21
11:05:37 +05'30'

**CEO
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ANNEXURE-6

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176018/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 21/02/2023

To,

M/s

ROOPAL WASHING

Plot No.17-A, Roop Nagar Industrial Area, Loni,GHAZIABAD,201102

Application Id-
19571555

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **ROOPAL WASHING** located at **Plot No.17-A, Roop Nagar Industrial Area, Loni,GHAZIABAD,201102**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA ROOPAL WASHING granted for the period from **22/01/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-----------------------------|----------|-------------|
| 1 | Dyeing and Washing of Jeans | 400 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 0.6 KLD | Septic Tank | |
| Industrial | 22 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|----------------|----------|--------------------|----------------------------|
| 1 | 800 KG/Hour Baby Boiler | Briquette/P NG | 1 | Particulate Matter | 15 meter from ground level |
| 2 | 62.5 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (27/11)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner

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that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.

33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

35- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

36- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

37- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

38- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

39- All conditions imposed in earlier issued consent will remain the same.

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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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ANNEXURE-7

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176021/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 21/02/2023

To,

M/s

RAJPUT INDUSTRIES

**A-77, Roop Nagar Industrial Area, Loni, Distt-
Ghaziabad,GHAZIABAD,201102**

**Application Id-
19571910**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **RAJPUT INDUSTRIES** located at **A-77, Roop Nagar Industrial Area, Loni, Distt- Ghaziabad,GHAZIABAD,201102.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **RAJPUT INDUSTRIES** granted for the period from **22/01/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|-----------------------------|----------|-------------|
| 1 | Dyeing and Washing of Jeans | 1000 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 1.2 KLD | Septic Tank | |
| Industrial | 35 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|---------------------------|----------|--------------------|----------------------------|
| 1 | 300 KG/Hour Baby Boiler | Bio Briquette/Biomass/PNG | 1 | Particulate Matter | 14 meter from ground level |
| 2 | 62.5 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB

and CPCB server.

3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.

4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.

5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.

13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.

14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

15- The quantity of recycled effluent after final treatment to be send to the Board monthly.

16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.

17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.

18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.

19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.

20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

21- The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.

22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.

23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.

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- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 35- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 36- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 37- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 38- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 39- All conditions imposed in earlier issued consent will remain the same.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2023.02.21
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CEO
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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2023.02.21
11:04:08 +05'30'

CEO
C-1.



Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

174239/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 30/01/2023

To,

M/s

SIDRA WASHING

PLOT NO. 8, KHASRA NO. 96/3, INDUSTRIAL AREA, ARYA NAGAR, LONI,GHAZIABAD,GHAZIABAD,201102

**Application Id-
19290173**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **SIDRA WASHING** located at **PLOT NO. 8, KHASRA NO. 96/3, INDUSTRIAL AREA, ARYA NAGAR, LONI,GHAZIABAD,GHAZIABAD,201102.** subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA SIDRA WASHING granted for the period from **23/01/2023 to 31/12/2026** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|--------------------------------|----------|-------------|
| 1 | Dyeing and Washing of Garments | 300 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 0.7 KLD | Septic Tank | |
| Industrial | 14 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|------------------------|----------|--------------------|----------------------------|
| 1 | 350 Kg/Hour Baby Boiler | Bio Briquette/ Biomass | 1 | Particulate Matter | 16 meter from ground level |
| 2 | 40 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1-The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB

and CPCB server.

3-The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.

4-The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.

5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

6-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

7-The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2025 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

9-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

10-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

11-The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

12-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.

13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.

14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

15- The quantity of recycled effluent after final treatment to be send to the Board monthly.

16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.

17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.

18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.

19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.

20-The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

21-The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.

22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.

23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.

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- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 31- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62 and other direction issued time to time regarding use of cleaner fuel.
- 33- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.
- 34- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
- 35- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 36- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 37- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 38- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 39- All conditions imposed in earlier issued consent will remain the same.

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by VIVEK ROY
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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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by VIVEK ROY
Date:
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ROY

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ANNEXURE-9

Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

176048/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 01/02/2023

To,

M/s

VINAY DYEING AND WASHING

PLOT NO. 3, KHASRA NO. 96/3, INDUSTRIAL AREA, ARYA NAGAR, LONI, GHAZIABAD, GHAZIABAD, 201001

Application Id-
19574261

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **VINAY DYEING AND WASHING** located at **PLOT NO. 3, KHASRA NO. 96/3, INDUSTRIAL AREA, ARYA NAGAR, LONI, GHAZIABAD, GHAZIABAD, 201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA VINAY DYEING AND WASHING granted for the period from **23/01/2023 to 31/12/2027** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|--------------------------------|----------|-------------|
| 1 | Dyeing and Washing of Garments | 300 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 0.7 KLD | Septic Tank | |
| Industrial | 14 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be

stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|-------------------------|----------|--------------------|----------------------------|
| 1 | 250 Kg/Hour Baby Boiler | Biomass / Bio Briquette | 1 | Particulate Matter | 12 Meter From Ground Level |
| 2 | 15 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1-The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB

and CPCB server.

3-The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.

4-The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.

5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.

6-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.

7-The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2027 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.

8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.

9-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.

10-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.

11-The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.

12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.

13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.

14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.

15- The quantity of recycled effluent after final treatment to be send to the Board monthly.

16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.

17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.

18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.

19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.

20-The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.

21-The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.

22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.

23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.

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- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
- 30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.
- 31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.
- 32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.
- 33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
- 34- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 35- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 36- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.
- 37- Unit shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent norms with an ultimate aim to achieve Zero Liquid Discharge. Time target action plan for same shall be submitted by unit.
- 38- All conditions imposed in earlier issued consent will remain the same.
- 39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

VIVEK ROY
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Date: 2023.02.03
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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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Date: 2023.02.03
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**Uttar Pradesh Pollution Control Board**

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

175650/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023**Date: 03/02/2023****To,****M/s****GAZI DYEING****PLOT NO. 45 RURAL INDUSTRIAL AREA, LONI,
GHAZIABAD,GHAZIABAD,201009****Application Id-
19513825**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **GAZI DYEING** located at **PLOT NO. 45 RURAL INDUSTRIAL AREA, LONI, GHAZIABAD,GHAZIABAD,201009**. subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **GAZI DYEING** granted for the period from **18/01/2023 to 31/12/2024** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|------|--------------------------------|----------|-------------|
| 1 | Dyeing and Washing of Garments | 450 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|------------------|---------------|--------------------|-----------------|
| Domestic | 0.5 KLD | Septic Tank | |
| Industrial | 8 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|-------|-----------|----------|
|-------|-----------|----------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|-------------------------|----------|--------------------|----------------------------|
| 1 | 350 KG/Hour Baby Boiler | Biomass / Bio Briquette | 1 | Particulate Matter | 16 Meter From Ground Level |
| 2 | 40 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-091 (Wri) 2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1-The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

- 3-The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4-The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7-The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2024 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11-The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20-The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21-The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 23- Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
- 25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner

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that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.

31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55-58 regarding DG sets.

33- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

34- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.

35- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.

36- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

37- Unit shall ensure adoption of suitable cleaner technologies for production and effluent treatment so as to optimally reduce water consumption, waste water generation and achieve stringent norms with an ultimate aim to achieve Zero Liquid Discharge. Time target action plan for same shall be submitted by unit.

38- All conditions imposed in earlier issued consent will remain the same.

39- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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Date: 2023.02.03 18:58:39 +05'30'

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Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

174758/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2023

Date: 22/01/2023

To,

M/s

M/S ANISH WASHING WORKS

PLOT NO. 96/3 ARYA NAGAR INDUSTRIAL AREA, LONI, GHAZIABAD,GHAZIABAD,201009

Application Id- 19391734

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to M/S ANISH WASHING WORKS located at PLOT NO. 96/3 ARYA NAGAR INDUSTRIAL AREA, LONI, GHAZIABAD,GHAZIABAD,201009. subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA M/S ANISH WASHING WORKS granted for the period from 10/01/2023 to 31/12/2027 and valid for manufacturing of following products.

Table with 4 columns: S No, Product, Quantity, Unit. Row 1: 1, Dyeing and Washing of Readymade Garments, 500, Numbers/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Table with 4 columns: Kind of Effluent, Quantity(KLD), Treatment facility, Discharge point. Rows: Domestic (0.5 KLD, Septic Tank), Industrial (18 KLD, ETP)

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

Table with 3 columns: S.No., Parameter, Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|-------------------------|------------------------|----------|--------------------|----------------------------|
| 1 | 350 Kg/Hour Baby Boiler | Bio Briquette/L PG/PNG | 1 | Particulate Matter | 15 meter from ground level |
| 2 | 40 KVA DG Set | HSD/PNG | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

- 1-The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3-The industry should ensure the operation of the PETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4-The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7-The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11-The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12-The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21-The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of

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unit.

22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.

23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

24- The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.

25- The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.

26- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.

27- The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

28- The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).

29- The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.

30- Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.

31- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-65 and other direction issued time to time regarding use of cleaner fuel.

32- Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets.

33- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018.The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-BeltGuidle_160218.pdf.

PRADEE Digitally signed
by PRADEEP
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Date:
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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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by PRADEEP
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Date: 2023.01.24
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ANNEXURE-12

77

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 147814/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2022

Dated : 13/01/2022

To ,

Shri ASHWANI KUMAR & DEEPAK CHATURVEDI
M/s ARADHYA GARMENTS
Plot No. G-121, Apparel Park, Sector-D 1, Tronica City,GHAZIABAD,201103
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. ARADHYA GARMENTS

Reference Application No. 14774171

Dated : 13/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s ARADHYA GARMENTS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.01.13 18:48:54 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO-1

**Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY
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Date: 2022.01.13 18:49:02 +05'30'

CEO-1

119

U.P. Pollution Control Board

Dated : 13/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing & Washing of Readymade Garments-2000 Pcs/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------------|---------------------|------------------|--------------------|-------------------------------|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 800 KG/Hr. | Wood/bio briquette | 1 | Particulate Matter | stack height 20 meter from GL |
| 2 | 125 KVA DG Set. | HSD | 2 | Sulphur Dioxide | As per EP Act, 1986 |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|---------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Act, 1986 |
| 2 | 2 | Sulphur Dioxide | As per EP Act, 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

Issued with the permission of competent authority .

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by VIVEK ROY
ROY Date:
2022.01.13
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For and on behalf of U.P. Pollution Control Board .

CEO-1



121

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147818/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2022

Dated : 13/01/2022

To ,

Shri ASHWANI KUMAR & DEEPAK CHATURVEDI
M/s ARADHYA GARMENTS
Plot No. G-121, Apparel Park, Sector-D 1, Tronica City,GHAZIABAD,201103
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. ARADHYA GARMENTS

Reference Application No :14775074

Dated :13/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. ARADHYA GARMENTS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY
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by VIVEK ROY
Date: 2022.01.13
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For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY
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by VIVEK ROY
Date: 2022.01.13
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122

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.ARADHYA GARMENTS vide

Consent Order No. 14775074/ Water

Dated : 13/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing & Washing of Readymade Garments-2000 Pcs/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 1.6 KLD | Septic Tank |
| 2 | Industrial | 80 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 1.6 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|---------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act, 1986 |
| 2 | BOD | As per EP Act, 1986 |
| 3 | COD | As per EP Act, 1986 |
| 4 | Oil & Grease | As per EP Act, 1986 |
| 5 | Quantity of Discharge | 80 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period. This consent shall have no bearing upon any legal action launched against the unit under the provisions of Act separately.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 10- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 11- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
13. Unit shall comply with all the directions passed by Hon'ble NGT on dated 13-11-2018 in OA No. 317/2015 and OA no. 231/2014.
14. Unit shall install electromagnetic flow meter at the outlet after primary treatment and maintain the log book of same.
15. Unit shall submit latest treated effluent analysis report and latest stack monitoring report from approved laboratory after operation of the unit.
16. Industry shall operate in such a manner that at no instance effluent discharged after primary treatment exceeds the permitted discharge permission.

Issued with the permission of competent authority .

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by VIVEK ROY
Date: 2022.01.13
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For and on behalf of U.P. Pollution Control Board .

CEO-1



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ANNEXURE-13

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147607/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2022

Dated : 13/01/2022

To ,

Shri JAGBIR SINGH

M/s RUKMANI CRAFTS

K-26, Sector-D-1 (P-3), Apparal Park, Tronica City Industrial Area, Loni,

Ghaziabad,GHAZIABAD,

GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)
to M/s. RUKMANI CRAFTS

Reference Application No. 14748589

Dated : 13/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RUKMANI CRAFTS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

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by VIVEK ROY
Date: 2022.01.13
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ROY

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad

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VIVEK ROY
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CEO-1

Dated : 13/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stitching, Washing and Dyeing of Readymade Garments 1000 Nos/Day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|---------------------|--------------------|-----------|--------------------|-------------------------------|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | Boiler 1000 KG/Hr. | Wood/bio briquette | 1 | Particulate Matter | stack height 20 meter from GL |
| 2 | 125 KVA DG Set. | HSD | 2 | Sulphur Dioxide | As per EP Act, 1986 |

3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|----------|-----------|----------|
| S.No | Stack No | Parameter | Standard |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

126

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
14. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

Issued with the permission of competent authority .

VIVEK Digitally signed
 by VIVEK ROY
 Date:
ROY 2022.01.13
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For and on behalf of U.P. Pollution Control Board .

CEO-1



127

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147608/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2022

Dated : 13/01/2022

To ,

Shri JAGBIR SINGH

M/s RUKMANI CRAFTS

K-26, Sector-D-1 (P-3), Apparal Park, Tronica City Industrial Area, Loni,

Ghaziabad,GHAZIABAD,

GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RUKMANI CRAFTS

Reference Application No :14748665

Dated :13/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. RUKMANI CRAFTS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 13/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY
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by VIVEK ROY
Date:
2022.01.13
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For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Ghaziabad.

VIVEK ROY
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by VIVEK ROY
Date:
2022.01.13
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CEO-1

128

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RUKMANI CRAFTS vide

Consent Order No. 14748665/ Water

Dated : 13/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Stitching, Washing and Dyeing of Readymade Garments 1000 Nos/Day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Industrial | 95 KLD | ETP |
| 2 | Domestic | 1.6 KLD | Septic Tank |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 1.6 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|---------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act, 1986 |
| 2 | BOD | As per EP Act, 1986 |
| 3 | COD | As per EP Act, 1986 |
| 4 | Oil & Grease | As per EP Act, 1986 |
| 5 | Quantity of Discharge | 95 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

129

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTE/CTO issued by the Board earlier and audited balance sheet for the current year within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period. This consent shall have no bearing upon any legal action launched against the unit under the provisions of Act separately.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 10- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 11- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 12- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
13. Unit shall comply with all the directions passed by Hon'ble NGT on dated 13-11-2018 in OA No. 317/2015 and OA no. 231/2014.
14. Unit shall install electromagnetic flow meter at the outlet after primary treatment and maintain the log book of same.
15. Unit shall submit latest treated effluent analysis report and latest stack monitoring report from approved laboratory after operation of the unit.
16. Industry shall operate in such a manner that at no instance effluent discharged after primary treatment exceeds the permitted discharge permission.

Issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date:
2022.01.13
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+05'30'

For and on behalf of U.P. Pollution Control Board .

CEO-1



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147260/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 11/01/2022

To ,

Shri SANJAY MITTAL
M/s SHRI GHANSHYAM TEXTILES
PLOT NO. K-19 , Sec-D-1 APPAREL PARK , TRONICA CITY, LONI,
GHAZIABAD,GHAZIABAD,201102
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SHRI GHANSHYAM TEXTILES

Reference Application No. 14695554

Dated : 11/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHRI GHANSHYAM TEXTILES. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date:
2022.01.11
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ROY

For and on behalf of U.P. Pollution Control Board

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C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK Digitally signed
by VIVEK ROY
Date:
2022.01.11
21:41:09 +05'30'

ROY

C.E.O
C-1

Dated : 11/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing and Washing of Fabric-1000 Kg/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|---------------------|--------------|-----------|--------------------|---------------------------------|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | 1000 Kg/Hour Boiler | Wood | 1 | Particulate Matter | 16 meter from ground level |
| 2 | 62 KVA DG Set | HSD | 1 | Sulphur Dioxide | 2 meter from nearest roof level |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|----------|--------------------|--------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Act 1986 |
| 2 | 1 | Sulphur Dioxide | As per EP Act 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2023 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

Issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
ROY Date: 2022.01.11
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For and on behalf of U.P. Pollution Control Board .

C.E.O
C-1



133

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147258/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 11/01/2022

To ,

Shri SANJAY MITTAL
M/s SHRI GHANSHYAM TEXTILES
PLOT NO. K-19 , Sec-D-1 APPAREL PARK , TRONICA CITY, LONI,
GHAZIABAD,GHAZIABAD,201102
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHRI GHANSHYAM TEXTILES

Reference Application No :14695222

Dated :11/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SHRI GHANSHYAM TEXTILES is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed
by VIVEK ROY
Date:
2022.01.11
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For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
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134

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.SHRI GHANSHYAM TEXTILES vide

Consent Order No. 14695222/ Water

Dated : 11/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing and Washing of Fabric-1000 Kg/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 0.9 KLD | Septic Tank |
| 2 | Industrial | 23 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 0.9 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|--------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act 1986 |
| 2 | BOD | As per EP Act 1986 |
| 3 | COD | As per EP Act 1986 |
| 4 | Oil & Grease | As per EP Act 1986 |
| 5 | Quantity of Discharge | 23 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

135

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2023 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority **136**

For and on behalf of U.P. Pollution Control Board .

C.E.O

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137

ANNEXURE-15

96

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 145679/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 07/01/2022

To ,

Shri TARAK NATH
M/s RAJ DYEING COMPANY
Plot No. G-76, SECTOR D-1, APPAREL PARK, TRONICA CITY, GHAZIABAD, 201103
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAJ DYEING COMPANY

Reference Application No. 14509190

Dated : 07/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAJ DYEING COMPANY. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

VIVEK
ROY
Digitally signed by VIVEK ROY
Date: 2022.01.07 19:12:04 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK
ROY
Digitally signed by VIVEK ROY
Date: 2022.01.07 19:12:11 +05'30'

C.E.O
C-1

Dated : 07/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing, Bleaching and Washing Garments-600 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------------|---------------------|------------------|--------------------|----------------------------|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | 800 Kg/Hour Baby Boiler | Wood/Briquette | 1 | Particulate Matter | 16 meter from ground level |
| 2 | 62 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|--------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Act 1986 |
| 2 | 1 | Sulphur Dioxide | As per EP Act 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.
Specific Conditions:

139

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

VIVEK
ROY

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by VIVEK ROY
Date: 2022.01.07
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Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

C.E.O

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140

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147281/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 07/01/2022

To ,

Shri TARAK NATH
M/s RAJ DYEING COMPANY
Plot No. G-76, SECTOR D-1, APPAREL PARK, TRONICA CITY, GHAZIABAD, 201103
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. RAJ DYEING COMPANY

Reference Application No :14700084

Dated :07/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. RAJ DYEING COMPANY is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

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VIVEK ROY
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For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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VIVEK ROY
Date:
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C-1

141

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.RAJ DYEING COMPANY vide

Consent Order No. 14700084/ Water

Dated : 07/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing, Bleaching and Washing Garments-600 Pcs/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 0.9 KLD | Septic Tank |
| 2 | Industrial | 19 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 0.9 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|--------------------|
| S.No | Parameter | Standard |
| 1 | COD | As per EP Act 1986 |
| 2 | Oil & Grease | As per EP Act 1986 |
| 3 | Total Suspended Solids | As per EP Act 1986 |
| 4 | BOD | As per EP Act 1986 |
| 5 | Quantity of Discharge | 19 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- The industry shall maintain strict supervision of fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority. **143**

For and on behalf of U.P. Pollution Control Board .

C.E.O

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144



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 147340/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 07/01/2022

To ,

Shri JAVED KHAN
M/s N S DYEING
PLOT NO. G-104 SEC-D-1, APPARELPARK, TRONICA CITY, GHAZIABAD, 201103
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. N S DYEING

Reference Application No. 14708013

Dated : 07/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s N S DYEING. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.07
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For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.07
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C.E.O
C-1

Dated : 07/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing and Dyeing of Readymade Garments-1500 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------------|---------------------|------------------|--------------------|-----------------------------------|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | 1 TPH Boiler | Wood/Briquette | 1 | Particulate Matter | Approx 20 meter from ground level |
| 2 | 125 KVA DG Set | HSD | 1 | Sulphur Dioxide | 2 meter from nearest roof level |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|--------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Act 1986 |
| 2 | 1 | Sulphur Dioxide | As per EP Act 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

Issued with the permission of competent authority .

VIVEK ROY
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by VIVEK ROY
Date:
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For and on behalf of U.P. Pollution Control Board .

**C.E.O
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148

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
147354/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 07/01/2022

To ,

Shri JAVED KHAN
M/s N S DYEING
PLOT NO. G-104 SEC-D-1, APPARELPARK, TRONICA CITY,GHAZIABAD,201103
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. N S DYEING

Reference Application No :14710689

Dated :07/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. N S DYEING is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.07
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For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.07
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C.E.O
C-1

149
U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.N S DYEING vide

Consent Order No. 14710689/ Water

Dated : 07/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing and Dyeing of Readymade Garments-1500 Pcs/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|------------------|--------------------------------|--|
| S.No | Kind of Effluent | Maximum daily discharge,KL/day | Treatment facility and discharge point |
| 1 | Domestic | 3.5 KLD | Septic Tank |
| 2 | Industrial | 80 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|----------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 3.5 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|--------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act 1986 |
| 2 | BOD | As per EP Act 1986 |
| 3 | COD | As per EP Act 1986 |
| 4 | Oil & Grease | As per EP Act 1986 |
| 5 | Quantity of Discharge | 80 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority **151**

For and on behalf of U.P. Pollution Control Board .

C.E.O

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152

**UTTAR PRADESH POLLUTION CONTROL BOARD****Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010****Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com****CONSENT ORDER****Ref No. - 146920/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021****Dated : 07/01/2022****To ,**

Shri SANJAY KUMAR

M/s Ms Krish Garments

Plot No. G-109 Industrial Sector D-1 (P) Trans Delhi Signature City, Loni Ghaziabad

(U.P.),GHAZIABAD,201103

GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. Ms Krish Garments

Reference Application No. 14656784

Dated : 07/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s Ms Krish Garments. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed
by VIVEK ROY
Date: 2022.01.07
16:14:36 +05'30'
ROY**For and on behalf of U.P. Pollution Control Board****C.E.O****C-1****Enclosed : As above
(condition of consent):**

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK Digitally signed
by VIVEK ROY
Date: 2022.01.07
16:14:46 +05'30'
ROY**C.E.O****C-1**

Dated : 07/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing and Dyeing of Garments -600 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|----------------------------|---------------------|------------------|--------------------|-----------------------------------|
| S.No | Air Polution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | 500 Kg/Hour Baby Boiler | Wood/Briquette | 1 | Particulate Matter | Approx 16 meter from ground level |
| 2 | 63 KVA DG Set | HSD | 1 | Sulphur Dioxide | 1.5 meter from nearest roof level |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|--------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Act 1986 |
| 2 | 1 | Sulphur Dioxide | As per EP Act 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitering report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

154

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2023 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

VIVEK Roy
 Digitally signed
 by VIVEK ROY
 Date:
 2022.01.07
 16:14:59 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

**C.E.O
 C-1**

155



156

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
146921/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 07/01/2022

To ,

Shri SANJAY KUMAR

M/s Ms Krish Garments

Plot No. G-109 Industrial Sector D-1 (P) Trans Delhi Signature City, Loni Ghaziabad
(U.P.),GHAZIABAD,201103
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. Ms Krish Garments

Reference Application No :14657242

Dated :07/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. Ms Krish Garments is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY
Digitally signed
by VIVEK ROY
Date: 2022.01.07
16:15:38 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O

C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY
Digitally signed
by VIVEK ROY
Date: 2022.01.07
16:15:46 +05'30'

C.E.O

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157
U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.Ms Krish Garments vide

Consent Order No. 14657242/ Water

Dated : 07/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Washing and Dyeing of Garments -600 Pcs/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 0.9 KLD | Septic Tank |
| 2 | Industrial | 18 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 0.9 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|--------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act 1986 |
| 2 | BOD | As per EP Act 1986 |
| 3 | COD | As per EP Act 1986 |
| 4 | Oil & Grease | As per EP Act 1986 |
| 5 | Quantity of Discharge | 18 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

Issued with the permission of competent authority **159**

For and on behalf of U.P. Pollution Control Board .

C.E.O

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160

ANNEXURE-18

119

UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 146928/UPPCB/Ghaziabad(UPPCBRO)/CTO/air/GHAZIABAD/2021

Dated : 10/01/2022

To ,

Shri ADESH TYAGI
M/s TUSHAR GARMENTS
PLOT NO. G-113, SECTOR D-1, TRANS DELHI SIGNATURE CITY,,GHAZIABAD,201102
GHAZIABAD

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. TUSHAR GARMENTS

Reference Application No. 14657941

Dated : 10/01/2022

1. With reference to the application for consent for emission of air pollutants from the plant of M/s TUSHAR GARMENTS. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
This consent is being issued with the permission of competent authority .

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.10
19:42:44 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O
C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.10
19:42:58 +05'30'

C.E.O
C-1

161

U.P. Pollution Control Board

Dated : 10/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing and Washing of Garments -500 Pcs/day.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

| Air Pollution Source Details | | | | | |
|-------------------------------------|-----------------------------|---------------------|------------------|--------------------|----------------------------|
| S.No | Air Pollution Source | Type of Fuel | Stack No. | Parameters | Height |
| 1 | 600 Kg/Hour Baby Boiler | Wood/Briquette | 1 | Particulate Matter | 16 meter from ground level |
| 2 | 40 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

| Emission Quality Details Detail | | | |
|--|-----------------|--------------------|--------------------|
| S.No | Stack No | Parameter | Standard |
| 1 | 1 | Particulate Matter | As per EP Act 1986 |
| 2 | 1 | Sulphur Dioxide | As per EP Act 1986 |

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

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1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area.
4. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
5. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
7. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
8. The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. The industry shall submit the point wise compliance report of the CTO issued by the Board for the year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
11. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
12. The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order.
13. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
14. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
15. Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
16. Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
17. The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
18. MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf

Issued with the permission of competent authority .

VIVEK ROY Digitally signed
by VIVEK ROY
Date: 2022.01.10
19:43:09 +05'30'

For and on behalf of U.P. Pollution Control Board .

**C.E.O
C-1**



163

UTTAR PRADESH POLLUTION CONTROL BOARD

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
146996/UPPCB/Ghaziabad(UPPCBRO)/CTO/water/GHAZIABAD/2021

Dated : 10/01/2022

To ,

Shri ADESH TYAGI
M/s TUSHAR GARMENTS
PLOT NO. G-113, SECTOR D-1, TRANS DELHI SIGNATURE CITY,,GHAZIABAD,201102
GHAZIABAD

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. TUSHAR GARMENTS

Reference Application No :14664369

Dated :10/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. TUSHAR GARMENTS is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.01.10 19:44:11 +05'30'

For and on behalf of U.P. Pollution Control Board

C.E.O

C-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Ghaziabad.

VIVEK ROY
Digitally signed by VIVEK ROY
Date: 2022.01.10 19:44:30 +05'30'

C.E.O

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164

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.TUSHAR GARMENTS vide

Consent Order No. 14664369/ Water

Dated : 10/01/2022

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of Dyeing and Washing of Garments -500 Pcs/day.
2. The quantity of maximum daily effluent discharge should not be more than the following :

| Effluent Discharge Details | | | |
|-----------------------------------|-------------------------|--|---|
| S.No | Kind of Effluent | Maximum daily discharge, KL/day | Treatment facility and discharge point |
| 1 | Domestic | 1.5 KLD | Septic Tank |
| 2 | Industrial | 20 KLD | ETP |

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

| Domestic Effluent | | |
|--------------------------|-----------------------|-----------------|
| S.No | Parameter | Standard |
| 1 | Quantity of Discharge | 1.5 KLD |

- 4(b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

| Industrial Effluent | | |
|----------------------------|------------------------|--------------------|
| S.No | Parameter | Standard |
| 1 | Total Suspended Solids | As per EP Act 1986 |
| 2 | BOD | As per EP Act 1986 |
| 3 | COD | As per EP Act 1986 |
| 4 | Oil & Grease | As per EP Act 1986 |
| 5 | Quantity of Discharge | 20 KLD |

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
7. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
8. The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
9. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 3- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the notification issued by MOEF&CC vide GSR 978 (E) dated 10/10/2016.
- 4- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 7- The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 11- The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 12- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986.
- 13- Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014.
- 14- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 15- The quantity of recycled effluent after final treatment to be send to the Board monthly.
- 16- Industry shall send the records of energy meter reading installed on PETP and Flow meter reading regularly on quarterly basis.
- 17- Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended.
- 18- The unit shall recycle as much water as possible within the plant before discharging it for treatment into the CETP.
- 19- Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended.
- 20- The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.
- 21- The unit shall submit test report of PETP outlet and Boiler emission from approved lab after operation of unit.
- 22- Unit shall made an agreement with CETP for domestic Sewage and Industrial treatment and same shall be submit to this office.
- 23- Unit shall install PTZ camera and connected to UPPCB control room within 01 month.
- 24- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.

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For and on behalf of U.P. Pollution Control Board .

C.E.O

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**Uttar Pradesh Pollution Control Board**

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173846/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2022**Date: 24/01/2023****To,****M/s****S D GARMENTS****PLOT NO. I-2, SEC-D-1 APPAREL PARK, TRONICA CITY, LONI,
GHAZIABAD,GHAZIABAD,201102****Application Id-
19235911**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **S D GARMENTS** located at **PLOT NO. I-2, SEC-D-1 APPAREL PARK, TRONICA CITY, LONI, GHAZIABAD,GHAZIABAD,201102.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **S D GARMENTS** granted for the period from **29/12/2022 to 31/12/2023** and valid for manufacturing of following products.

| S No | Product | Quantity | Unit |
|-------------|--------------------------------|-----------------|-------------|
| 1 | Dyeing and Washing of Garments | 500 | Numbers/Day |

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

| Kind of Effluent | Quantity(KLD) | Treatment facility | Discharge point |
|-------------------------|----------------------|---------------------------|------------------------|
| Domestic | 0.8 KLD | Septic Tank | |
| Industrial | 30 KLD | ETP | |

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

| S.No. | Parameter | Standard |
|--------------|------------------|-----------------|
|--------------|------------------|-----------------|

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be

dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

| S No. | Parameters | Standards |
|-------|------------|-----------|
|-------|------------|-----------|

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

| S No. | Air Pollution Source | Type of fuel | Stack no | Control Device | Height of Stack |
|-------|----------------------|-------------------|----------|--------------------|----------------------------|
| 1 | 1 TPH Boiler | Biomass/Briquette | 1 | Particulate Matter | 18 Meter From Ground Level |
| 2 | 62 KVA DG Set | HSD | 1 | Sulphur Dioxide | As per norms |

Emmission Quality Standards

| S No. | Stack no | Parameters | Standards |
|-------|----------|--------------------|-------------------------|
| 1 | 1 | Particulate Matter | As per applicable norms |
| 2 | 1 | Sulphur Dioxide | As per applicable norms |

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

| Standards for Noise level in db(A) Leq | Industrial Area | | Commercial Area | | Residential Area | | Silence Zone | |
|--|-----------------|------------|-----------------|------------|------------------|------------|--------------|------------|
| | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time | Day Time | Night Time |
| | 75 | 70 | 65 | 55 | 55 | 45 | 50 | 40 |

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (V. No. 2016) dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is valid only for fuel change in compliance of CAQM direction. All other particulars and conditions will remain same.
- 2- Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.

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- 3- For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68.
- 4- Unit shall submit latest stack monitoring report from NABL approved laboratory within one month.
- 5- In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board.

PRADEEP
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by PRADEEP
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Date: 2023.01.24
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Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad.

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